

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. NO. 226 of 1990.

Between

Dated: 30-4-93.

Y. Subba Rao

Applicant

And

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
2. The Union Public Service Commission, represented by its Secretary, Dholpur House, Shahjahan road, New Delhi.

Respondents

Counsel for the Applicant : Sri. R. V. Mallikarjuna Rao,

Counsel for the Respondents : Sri. N. V. Ramana, ~~xxxxxx~~ Addl. CGSC

CORAM:

Hon'ble Mr. A. S. Gorthi, Administrative Member

Hon'ble Mr. T. Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

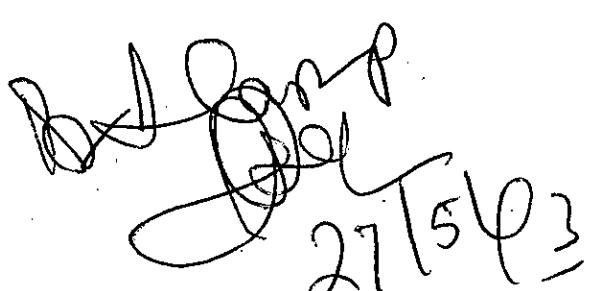
The relief asked for in this application pertains to the claim of the applicant for appearing before the Civil Service Examination 1990. When this application came up for admission an interim order was passed allowing the applicant to appear for the said examination. Learned counsel for the applicant now states that the applicant having appeared for the said examination did not qualify there. The application has thus become infructuous. He therefore does not wish to press the O.A. Hence this O.A. is dismissed as infructuous. There shall be no order as to costs.


 Deputy Registrar (Judicial)

Copy to:-

1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-001.
2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan road, New Delhi.
3. One copy to Sri. R. V. Mallikarjun ^{Rao} Advocate, ~~xxxxxx~~ A-14, Abids
4. One copy to Sri. N. V. Ramana, ~~xxxxxx~~ Near Emerald Hotel, Hyd.
5. One spare copy.

Rsm/-


 27/5/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO, :V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANTAN :M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
:MEMBER (J)

AND

THE HON'BLE MR.

DATED: 30 - 4 - 1993

ORDER/JUDGEMENT:

R.P./C.P/M.A. No.

in

M.A. No. 226/90

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

